



ITEM NO.9

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3342-3343/2024

(Arising out of impugned final judgment and order dated 20-12-2023 in CRLOP(MD) No.22586/2023 23-02-2024 in CRLRC(MD) No. 178/2024 passed by the High Court Of Judicature At Madras At Madurai)

ANKIT TIWARI

Petitioner(s)

VERSUS

THE INSPECTOR OF POLICE ETC.

Respondent(s)

(IA No.58604/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58606/2024-EXEMPTION FROM FILING O.T.)

Date : 20-03-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Shivam Singh, Adv.  
Mr. Harpreet Singh Gupta, Adv.  
Mr. Divyansh Mishra, Adv.  
Mr. Aditya Vardhan Sharma, Adv.  
Mr. Gopal Singh, AOR

For Respondent(s) Mr. Amit Anand Tiwari, Sr. Adv.  
Mr. Sabarish Subramanian, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the petitioner submits that in purported compliance of order dated 11.03.2024, the High Court took up the revision petition challenging the order of denial of default bail to the petitioner and the same has been dismissed vide an order dated 15.03.2024, *inter alia*, observing that there is no clarity in

our order dated 11.03.2024 as to whether the High Court could proceed to decide the revision petition on merits. He states that the said order has been separately challenged vide Diary No.13192/2024. In the main case, where the petitioner has challenged the order dated 20.12.2023, denying him regular bail, learned senior counsel for the State points out that the copy of the paper book has not been received so far.

2. Learned counsel for the petitioner, however, strongly refutes the non-supply of copy of the paper book. On our asking he, however, agrees to handover a complete set of paper book, including the fresh petition filed by him, to learned State counsel by tomorrow i.e., 21.03.2024.

3. Let the counter affidavit, if any, be filed within two weeks.

4. Meanwhile, petitioner is directed to be released on interim bail, subject to his furnishing bail bonds to the satisfaction of the Chief Judicial Magistrate-cum-Special Judge, Dindigul. In addition to the usual conditions, as may be imposed by the Court concerned, we deem it appropriate to direct:

(i) The petitioner shall not directly or indirectly contact or influence the witnesses. He shall not make any attempt to tamper with the evidence in any manner.

(ii) The petitioner shall not leave the State of Tamil Nadu without prior permission of this Court.

(iii) The petitioner shall deposit his passport, if any, with the

**Chief Judicial Magistrate-cum-Special Judge, Dindigul.**

**5. Post the matters for hearing on 29.04.2024.**

**(ARJUN BISHT)  
COURT MASTER (SH)**

**(PREETHI T.C.)  
COURT MASTER (NSH)**